

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 385/MP/2019  
alongwith I.A. No.87/2019**

Subject : Petition seeking compliance of license terms and conditions and the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 in non-payment of dues to the seller in trading transactions.

Petitioner : Refex Energy Pvt. Limited (REPL)

Respondents : GMR Energy Trading Limited (GMRETL) & Ors

Date of Hearing : 12.3.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Anand K. Ganesan, Advocate, REPL  
Ms. Swapna Seshadri, Advocate, REPL  
Shri Ashwani Ramanathan, Advocate, REPL  
Ms. Nishtha Kumar, Advocate, GMRETL  
Shri Suhael Buttan, Advocate, GMRETL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the Petitioner and the Respondent have mutually agreed on amicable settlement of the disputes involved in the present Petition. Accordingly, in view of the settlement arrived at between the parties, the Commission may dispose of the Petition. Learned counsel sought permission to file affidavit in this regard. Request was allowed by the Commission.

2. The Commission directed the Petitioner to file an affidavit in this regard on or before 16.3.2020.
3. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

